

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

9. IA-1569, 1575, 2055/2022 & 2214/2022
in C.P.(IB)/1147(MB)/2020

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 21.09.2022

NAME OF THE PARTIES: Lichfl Trustee Company Private Limited
Vs
Anudan Properties Private Limited

SECTION: 7, 30, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Mr. Akash Menon, Ld. Counsel for the Successful Resolution Applicant in IA-1569/2022, IA-2055/2022 and IA-2214/2022 present. Mr. Amir Arsiwala a/w Adv. Vidit i/b Adv. Pranali Gada, Ld. Counsel for the Resolution Professional present. Mr. Nimay Dave a/w Mr. Ranjeev Carvalho, Mr. Shiraj Salelkar and Raksha Thakkar i/b Lexicon Law Partners, Ld. Counsel for the Financial Creditors present.
2. IA-2214/2022: This is an Application filed by the Operational Creditor seeking permission to add the R3 as a party to this Application. Permission granted. Counsel is directed to file the amended copy of the Application within one week.

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3. After filing of the amended Application, registry is directed to issue Court Notice to the R3 clearly indicating the next date of hearing. Counsel for the Applicant is directed to collect the Court Notice from the Registry/Court Officer and serve the same on the Respondents along with copy of the amended Application within two weeks and file proof of service. R3 is given one week from the date of receipt of Application for filing reply with a copy served upon the Counsel for the Applicant.
4. Counsel for the Applicant seeks time to file rejoinder to the replies received. Time granted. Rejoinder is to be filed within 15 days from today with a copy served on the Respondents.
5. List all the IAs for further consideration on **29.11.2022**.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)